

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF V FORCE TRADING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	V FORCE TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	9 th February, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2007PTC167708
5.	Address of the registered office and principal office (if any) of corporate debtor	902, Solitaire Corporate Park, Chakala, Andheri Ghatkopar Link Road, Andheri-East, Mumbai-400093.
6.	Insolvency commencement date in respect of corporate debtor	15-09-2025
7.	Estimated date of closure of insolvency resolution process	14-03-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nitin Om Kothari IBBI/IPA-001/IP-P-02310/2020-2021/13477
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5A-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra Email : cakotharico@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	5A-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra Email: vforce.cirp@gmail.com
11.	Last date for submission of claims	29-09-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the V Force Trading Private Limited on 15-09-2025

The creditors of V Force Trading Private Limited, are hereby called upon to submit their claims with proof on or before 29-09-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 18-09-2025
Place : Mumbai



Sd/
Nitin Om Kothari
Reg No : IBBI/IPA-001/IP-P02310/2020-2021/13477
Interim Resolution Professional